NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/527/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: ARUPPUKOTAI SRI JAYAVILAS LTD

NAME OF THE RESPONDENT(S)

: SRI RENGA CREATIVE APPARELS INDIA PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

COKPORATE

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has shown a rough schedule for payment which as per him is 'revised one', because, the earlier schedule proposed by the Corporate Debtor was not acceptable to the Applicant. Counsel for the Corporate Debtor is directed to file payment schedule by way of a formal document. In the meantime, Counsel for the Applicant is directed to seek fresh instructions from his client in relation to the revised schedule for payment.

Counsel for the Corporate Debtor is directed to communicate to the Applicant with regard to the payment of the interest pertaining to the outstanding debt. Put up on 10.01.2018 at 10.30 A.M.

> - 29-(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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